

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 603 of 1993  
~~Section No.~~

**DATE OF DECISION** 11th August, 1994.

Shri Subhash Jadav & Ors. Petitioner

Shri G.A.Pandit Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri N.S.Shevde Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble ~~Mr.~~ Dr.R.K.Saxena : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

{ N6

: 2 :

1. Shri Subhash Jadav,  
Diesel Asst. Driver,
2. Shri S.K.Rana,  
Electric Asstt. Drkver,
3. J.P.Yadav,  
Diesel Asstt. Driver,
4. C.L.Patharia,  
Electric Asstt. Driver,
5. Virendrakumar P.,  
Diesel Asstt. Driver,

all working in Western Railway,  
Baroda Division, Godhra,  
at Ahmedabad.

...Applicants.

(Advocate : Shri G.A.Pandit)

**Versus**

1. Union of India,  
notice to be served through :  
the General Manager,  
Western Railway,  
Churchgate, Bombay.
2. Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Baroda.
3. Divisional Mechanical Engineer,  
Western Railway,  
Pratapnagar,  
Baroda.

...Respondents.

(Advocate : Shri N.S.Shevde)

**ORAL JUDGMENT**

O.A.NO. 603 OF 1993.

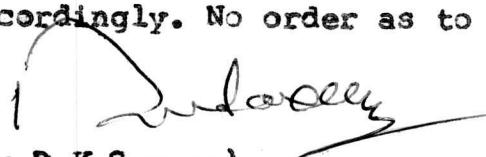
Date: 11.08.1994.

Per : Hon'ble Dr.R.K.Saxena : Member (J)

This case was fixed for final hearing along with O.A./527/90, O.A./319/91. Learned advocate Shri G.A.Pandit appearing on behalf of the applicants made a request that this matter be released from the common hearing along with two other matters. It is therefore, released and heard independently.



The learned counsel for the applicants further pointed out that the applicants are prepared to withdraw the application provided the respondents take decision on the petition treating it as a representation. The learned counsel for the respondents has got no objection. The representation may be disposed of by the respondents within three months from this date. The applicants are at liberty to approach the Tribunal if the grievance ~~is~~ still remains ~~the~~. The application stands disposed of accordingly. No order as to costs.

  
(Dr. R.K. Saxena)  
Member (J)

  
(K. Ramamoorthy)  
Member (A)

ait.